

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**IA No.2596 of 2019**

**in**

**Company Appeal (AT) (Ins) No.853 of 2019**

**IN THE MATTER OF:**

**Mr. Gursharan Singh**

**...Appellant**

**Versus**

**The State Trading Corporation of India Ltd. & Anr.**

**...Respondents**

**For Appellant:**

**Shri Nikhil Nayyar, Sr. Advocate with Shri Naveen Kumar Chaudhary, Shri Prabhat Kumar, Shri Divyanshu and Shri Saurav Gupta, Advocates**

**For Respondents:**

**Shri Maurya Vijaychandra and Ms. Sucheta Gupta, Advocates  
Shri Devinder Arora, RP  
Shri Akash Srivastava, Advocate (for RP)**

**O R D E R**

**05.03.2020** Counsel for Appellant further heard. It is necessary to consider if Sub-Clause 3 of Section 420 under the Companies Act, 2013 can be relied on as a matter of right in matters, which are arising under the Insolvency and Bankruptcy Code, 2016 which is a complete Code and has its own rules and regulations for operation of the same.

For further arguments, list the Appeal as part-heard in 'Orders' category on 31<sup>st</sup> March, 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice A.B. Singh)  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

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